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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No.578/94 & 579/94.

Nagpur Telecom Casual & Permanent  
Labour Union & Ors. .... Applicants.

V/s.

Union of India & Ors. .... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Applicants by Ms.Sulekha Kumbara.  
Respondents by Shri B.P.Darda.

Oral Judgment:-

¶ Per Shri M.S.Deshpande, Vice-Chairman Dt. 4.7.1994.

Heard counsel for the parties. The only order that we need make in these two applications is that the Department should treat the present application as a representation and consider whether the names of the applicants Nos. 1 and 2 deserve to be included in the list. The Respondents should take a decision in this matter within two months from the date of communication of this order. The application are disposed of with the above directions.

M.R.Kolhatkar

(M.R.KOLHATKAR)  
MEMBER(A)

M.S.Deshpande

(M.S.DESHPANDE)  
VICE-CHAIRMAN

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